

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. IA/1685/2024 C.P. (IB)/1258(MB)2020

IN THE MATTER OF

Intec Capital Limited	... Petitioner
Vs	
Atharva Auto Logistics Private Limited	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: None present.

For the Respondent: Adv. Akshay Petkar (R1) (PH)

ORDER

IA 1685 of 2024- Counsel for Respondent No. 1 and 2 pray for a short adjournment to file their replies. Allowed as prayed for. Let the replies be filed before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **25.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/